

DIVISION BENCH  
COURT - II

**O-201**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1634(KB)2018  
IA(I.B.C)/349(KB)2024, IA(I.B.C)/380(KB)2021,  
IA(I.B.C)/603(KB)2024, IA(I.B.C)/408(KB)2020,  
IA(I.B.C)/1986(KB)2023, IVN.P (IBC)/4(KB)2024,  
IA(I.B.C)/850(KB)2021, IA(I.B.C)/694(KB)2021,  
IA(I.B.C)/847(KB)2021, IA(I.B.C)/386(KB)2021,  
IA(I.B.C)/1424(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>ALLIANCE BROADBAND SERVICES PVT.LTD. VS MANTHAN BROADBAND SERVICES PVT. LTD.</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Manju Bhuteria, Adv. ] For the Liquidator  
Mr. Rahul Auddy, Adv. ]  
Mr. Aditya Gooptu, Adv. ]

**ORDER**

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/603(KB)2024**
  - a. Ld. Counsel Ms. Manju Bhuteria appearing for the Liquidator submits that the application has become infructuous since the Title Deeds have been handed over to the Liquidator by Culver Max Entertainment Private Limited (formerly known as Sony Pictures Networks India Pvt. Ltd.).
  - b. Therefore, the IA(I.B.C)/603(KB)2024 is **disposed of** as **infructuous**.
3. Let rest of the I.As to come up on **20.05.2024**, as already posted.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**